

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).24949-24950/2004

(From the judgement and order dated 30/01/2004 in SA No. 243/2003 and order

dated 16.7.2004 in Civil Misc. Modification No.58354 of 2004 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SHAFIULLAH KHAN

Petitioner(s)

VERSUS

REGIONAL LEVEL COMMITTEE & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP and amended memo of parties and permission to be taken on record as Respondent Nos.5 & 6 and office report)

Date: 13/11/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.P. MATHUR

HON'BLE MR. JUSTICE A.K. MATHUR

For Petitioner(s)

Ms. Rachana Srivastava,Adv.

For Respondent(s)

Dr. I.B Gaur,Adv.

Mr. S.S. Nehra, Adv.

Mr. Piyush Sharma, Adv.

Mr. Neeraj Gaur, Adv.

Mrs. Gargi Khanna, Adv.

UPON hearing counsel the Court made the following

O R D E R

We have heard learned counsel for the parties.

Delay condoned.

The special leave petitions have become infructuous by

efflux of time. They are accordingly dismissed.

(K.K. Chawla) (Vijay Dhawan)

Court Master Court Master